

QUINT DIGITAL LIMITED												
(FORMERLY QUINT DIGITAL MEDIA LIMITED)												
CIN: L63122DL1985PLC373314												
Regd. Office: 403 Prabhat Kiran, 17, Rajendra Place, Delhi- 110008 Tel: 011-45142374												
Corp. Office: Carnoustie Building, Plot No. 1, 9th Floor, Sector 16A, Film City, Noida-201301 Tel: 0120-4751818, Website: www.quintdigital.in Email: cs@thequint.com												
EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025 (Rs. in '000)												
PARTICULARS	STANDALONE						CONSOLIDATED					
	Quarter ended		Half year ended		Year ended	Quarter ended		Half year ended		Year ended		
	30.09.2025 (Un-Audited)	30.06.2025 (Un-Audited)	30.09.2024 (Un-Audited)	30.09.2025 (Un-Audited)	30.09.2024 (Un-Audited)	31.03.2025 (Audited)	30.09.2025 (Un-Audited)	30.06.2025 (Un-Audited)	30.09.2024 (Un-Audited)	30.09.2025 (Un-Audited)	31.03.2025 (Audited)	
Total Income from Operations	17,628	19,957	31,134	37,585	59,947	1,08,714	77,943	79,853	87,688	1,57,796	1,70,482	3,18,114
Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary Items)	9,249	39,079	25,807	48,328	18,172	1,09,384	727	31,627	(152)	32,354	(21,044)	(70,019)
Net Profit / (Loss) for the period before tax (after Exceptional and/ or Extraordinary Items)	9,249	39,079	24,206	48,328	(98,958)	(14,110)	727	31,627	(1,753)	32,354	(3,03,668)	(3,62,391)
Net Profit / (Loss) for the period after tax (after Exceptional and/ or Extraordinary Items)	8,086	52,405	18,006	60,491	(72,858)	15,350	(436)	44,953	(7,953)	44,517	(2,77,568)	(3,32,931)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(28,879)	(1,42,627)	(94,641)	(1,71,506)	(2,90,457)	(1,12,096)	(37,528)	(1,50,218)	(1,20,364)	(1,87,746)	(4,94,693)	(4,60,971)
Equity Share Capital						4,71,570						4,71,570
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year						25,30,672						14,30,770
Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)												
1. Basic:	0.17	1.11	0.38	1.28	(1.55)	0.33	0.01	0.97	(0.21)	0.98	(5.75)	(6.91)
2. Diluted:	0.17	1.11	0.38	1.28	(1.55)	0.32	0.01	0.97	(0.21)	0.98	(5.75)	(6.91)

Notes:
 (a) The above Un-audited Financial results for the quarter and half year ended September 30, 2025 ("Results") have been duly reviewed and recommended by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 31, 2025. The Statutory Auditors of the Company have carried out Limited Review of the above results of the Company.
 (b) The above is an extract of the detailed format of the Results, filed with the BSE Limited under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the results are available on the websites of the BSE Limited at www.bseindia.com and the Company's website at www.quintdigital.in. The results can also be accessed by scanning the QR Code provided below.



Date: 31.10.2025
 Place: Delhi

For and on behalf of the Board of Directors
 Quint Digital Limited
 Sd/-
 Parshotam Dass Agarwal
 Chairperson
 DIN: 0063017

NOTICE			
Asian Paints Limited			
Registered Office: 6A & 6B, Shanlalgar, Santacruz East, Mumbai, Maharashtra, 400055			
NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation			
Name[s] of holder[s] [and Jt. holder[s], if any]	Kind of Securities and face value	No of Securities	Distinctive No[s].
JESSY ROY VARGHESE & KOITHARARROY VARGHESE	Equity share and Face value Re. 1/-	360	9234421 - 9234780
Place : Mumbai, Maharashtra			Sd/- Jessy Roy Varghese
Dated : 02.11.2025			(Name[s] of holder[s] / Applicant[s])

यूनियन बैंक Union Bank of India

Tardeo Branch - 251-B, Sethna House, Near Bhatia Hospital, Tardeo, Mumbai - 400007. Web-site address: http://www.unionbankofindia.co.in, E-mail address: ubin0531944@unionbankofindia.bank

Appendix IV POSSESSION NOTICE [Rule-8 (1)] (For Immovable Property)

Whereas The undersigned being the authorized officer of Union Bank of India, Tardeo Branch, (251-B, Sethna House, Near Bhatia Hospital, Tardeo, Mumbai - 400007) under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 15.05.2025 calling upon the Borrower Shri Ganesh Kumar Prakash Agrawal & Seema Mangalik Gupta to repay the amount mentioned in the notice being Rs. 37,03,078.99 (In Words Thirty-Seven Lakhs Three Thousand Seventy Eight Rupees And Ninety Nine Paise) within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this 31st October of Year 2025. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, Tardeo Branch, 251-B, Sethna House, Near Bhatia Gen. Hospital, Tardeo, Mumbai - 400007 for an amount Rs. 37,03,078.99 (In Words Thirty-Seven Lakhs Three Thousand Seventy Eight Rupees And Ninety Nine Paise) and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:
 All that part of the property consisting of 1. A Residential Flat No. 806, area admeasuring 42.19 sq. mtrs., (Carpet Area), is equivalent to 32.67 sq. mtrs., plus balcony area 3.63 sq. mtrs., plus Deck area 5.89 sq. mtrs., on the 8th floor, in the building no. XII, project known as WISTERIA SQUARE, and constructed on all that piece and parcel of land bearing Survey No.105, Hissa No. 1 2 lying being situated at Village Ghodbunder and within the Taluka limits of Thane and in the Registration District of Thane and in the local limits of Mira Bhayander Municipal Corporation. 2. A Residential Flat No. 805, area admeasuring 42.19 sq. mtrs., (Carpet Area), is equivalent to 32.67 sq. mtrs., plus balcony area 3.63 sq. mtrs., plus Deck area 5.89 sq. mtrs., on the 8th Floor, in the building no. XII, project known as WISTERIA SQUARE, and constructed on all that piece and parcel of land bearing Survey No.105, Hissa No.1 2 lying being situated at Village Ghodbunder and within the Taluka limits of Thane and in the Registration District of Thane and in the local limits of Mira Bhayander Municipal Corporation. **Bounded On the North by:** Haria Prem Park CHS Ltd, **On the South by:** Road, **On the East by:** JP North Celesta Building, **On the West by:** 60 feet Road.
 Date: 31.10.2025
 Place: Mumbai
 Authorized Officer, Union Bank of India

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIBRANT CONTENT PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Vibrant Content Private Limited
2. Date of incorporation of corporate debtor	02/07/2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219MH2012PTC2328203
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office address: Shop No. 026, 1st Floor, Ereshriya Mall, Chincholi Bunder Road, Masid (West), Masid, Mumbai, Masid West, Maharashtra, India, 400054 Business office address: 70, 1st Floor, Krystal Avenue CHS Limited, RMA Arcade, Lokhandwala Complex, Andheri West, Mumbai - 400053, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	30/10/2025
7. Estimated date of closure of insolvency resolution process	28/04/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Kumar Jindal IBI Registration Number: IBI/IPA/002/IP-NO1148/2021/2022/13963
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-202, Twin Hallmark, Sector 19A, Koparkhane, Navi Mumbai, Maharashtra, 400709 IBI registered mail id: rakesh.jindal@ibimail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 70/D, 3rd Floor, Pocket-A, Vikas Pur Extension, New Delhi - 110018. Process mail id: crp_vcp@efficiencia.com
11. Last date for submission of claims	13/11/2025
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of the **Vibrant Content Private Limited** on 30-10-2025. The creditors of **Vibrant Content Private Limited**, are hereby called upon to submit their claims with proof on or before 13.11.2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Rakesh Kumar Jindal
 Interim Resolution Professional
 IBI Reg No-IBBI/IPA-002/IP-NO1148/2021/2022/13963
 IBI Registered Address: D-202, Twin Hallmark, Sector 19A, Koparkhane, Navi Mumbai, Maharashtra, 400709
 Correspondence Address: 70-D, 3rd Floor, Pocket-A, Vikas Pur Extension, New Delhi - 110018.
 AFA is valid till 31.12.2025
 Phone. no: 9560464525

JAGSONPAL SERVICES LIMITED

JAGSONPAL SERVICES LIMITED
 (Formerly known as Jagsonpal Finance and Leasing Limited)
 Corporate Identification Number (CIN): L62010DL1991PLC043182
 Registered Office: Level 3B/ DLF Centre, Connaught Place, Sansad Marg, Central Delhi, New Delhi, Delhi, India, 110001
 Corporate Address: Office No. 2, Connet, 4th Floor, Silver Utopia Building, Chakala, Andheri East, Mumbai - 400099, Maharashtra
 Email ID: info@jagsonpal.co.in | Phone No. 022-40996484 | Website: www.jagsonpal.co.in

Notice with respect to Special Window for re-ldgment of Transfer requests of Physical Shares

Notice is hereby given that the Securities and Exchange Board of India ("SEBI") vide its circular No. SEBI/HO/MIRSD/IR/MSD-PoD/PICR/2025/97 dated July 02, 2025, has introduced a Special Window for re-ldgment of transfer request of physical shares to facilitate ease of investing for investors and to secure their rights in the securities purchased by them. Pursuant to the said circular, investors who had submitted transfer requests for physical shares prior to April 1, 2019 (the date from which transfer of securities in physical form was discontinued), and whose requests were rejected or returned due to deficiencies, are now provided an Opportunity to re-ldge such transfer requests. Eligible investors may re-ldge their earlier requests with the Company's Registrar and share Transfer Agents ("RTA"), **Mass Services Limited** along with requisite documents and rectifying deficiency, if any, during the special Window period of six (6) months i.e., from July 07, 2025 to January 06, 2026. Investors are hereby informed that pursuant to the Said circular, the securities re-ldged for transfer (including those requests that are pending with the Company/RTA, as on date) shall only be included in demat form after following due process for transfer-cum-demat. Investors may send the documents to the Company's RTA on any of the address below:

Mass Services Limited
 (Registrars & Share Transfer Agents)
 T-34, 2nd Floor, Okhla Industrial Area, Phase - II, New Delhi - 110 020
 Phone No.: 26387281/82/83
 Fax:- 26387384
 email:- info@masserv.com
 website:- www.masserv.com

For further details and clarification, please contact with the Registrar and Transfer Agent (RTA) of the company, https://www.masserv.com/ or the company's Investor Relations or Visit the Company's Website https://jagsonpal.co.in/ or Visit the at www.sebi.gov.in under the category: Legal - Circulars.

We encourage all investors who previously submitted transfer requests but have not yet received transferred shares due to outstanding deficiencies to take advantage of this Special Window, established for the benefit of the investors.

For JAGSONPAL SERVICES LIMITED
 (Formerly known as Jagsonpal Finance and Leasing Limited)
 Sd/-
 Karthik Srinivasan
 Chairman and Managing Director and CFO
 Place: New Delhi
 Date: November 1, 2025
 DIN: 09805485

MUMBAI DISTRICT CENTRAL CO-OP. BANK LTD.
 Registered Office - Mumbai Bank Bhavan, 207 Dr. D. N. Road, Fort, Mumbai - 400 001.
 Tel. No. 022 - 2261 7154 - 59, Email - clr@mumbaidistrictbank.com

AUCTION SALE NOTICE UNDER SARFAESI ACT 2002

Sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the Act).

Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular that the under mentioned property mortgaged to Mumbai District Central Co-Operative bank Limited, the possession of which had been taken by the Authorized Officer of the Bank under S. 13(4) of the Act will be sold by Auction as mentioned below for recovery of under mentioned dues and applicable interest, charges and costs etc as detailed below.

The property described below is being sold on "As is where is", "As is what is", and "Whatever there is" under the Rule No.8 & 9 of the Security Interest (Enforcement) Rules (hereinafter referred to as the rules) for the recovery of the dues detailed as under:

Details of Borrowers / Guarantors	1. Greeneries Agro Retail Pvt. Ltd. 2. Mr. Sachin Shivaji Chavan 3. Vijay Vitthal Tambe 4. Sreekumar Cheramkalam Sreedhar 5. Mr. Praveen Kumar 6. Mr. Ashok Umakant Kapoor 7. Mrs. Revati Ashok Kapoor		
Total Amount Due as on 30-04-2024	Rs.73,68,51,233/- (Rupees Seventy Three Crore Sixty Eight Lakhs Fifty One Thousand Two Hundred Thirty Three only)		
Nature of Possession	Symbolic Possession		
Details of encumbrances over the property, as known to the Bank	NIL		
Lot No.	Description of secured assets	Reserve Price	EMD
1.	Altogether 335 NA Plots bearing Nos. 1, 2, 4 to 6, 8, 10, 11 to 14, 16 to 25, 28 to 39, 41 to 43, 52 to 66, 70 to 110, 113 to 120, 124 to 149, 149A, 150 to 156, 160 to 162, 165 to 188, 190 to 247, 249 to 280, 282 to 316, 326 to 335, 339 to 356, 357 to 371, 374, 375, 377, 378, 380, 383 and 384, forming part of Survey No.3, 4, 5 and 6, lying and situated at Village - Bhambe, Taluka - Patan, District - Satara	Rs. 15,63,58,692/-	Rs. 1,56,35,869/-

The details regarding Auction are mentioned below:

Date and time of Auction	15.11.2025 (12:00 PM-01:00 PM)
Online Auction Website	https://www.bankeauctions.com
Last date for submission of online bids/EMD	13.11.2025 up to 5:00 pm
Minimum Bid Increment Amount	Rupee Fifty Thousand Only
Date and time of inspection of property for intending purchasers	10.11.2025 (11:00 AM till 01:00 PM) Kindly contact the authorized officer one day prior to the property inspection
Contact details Authorised Officer	sbmhapuskar@mumbaidistrictbank.com; Mobile No.+91 - 9819858608 Website - https://www.mdccb.com
Earnest Money Deposit (EMD) shall be deposited through RTGS/NEFT/Fund Transfer	A/c Name- Authorized Officer A/c No.-0011110000281 IFSC Code-MDCB0680001

The details regarding E Auction are mentioned below:

Name of Auction Agency	M/s C 1 India Private Limited
Contact Persons	Mr. Balaji Mannur - Mob. : 7977701080
Help Line nos	07291981124/ 25/ 26
Email address	support@bankeactions.com; maharashtra@c1india.com
Website	https://www.bankeauctions.com

TERMS & CONDITIONS:

- The Auction sale is being conducted by Authorized Officer under the provisions of SARFAESI Act with the aid through e-auction. Action/Bidding shall be only through "Online Electronic Mode" through the website https://www.bankeauctions.com M/s. C 1 India Private Limited is the service provider to arrange platform for e-auction.
- The auction is conducted as per the further Terms and Conditions of the Bid Document and as per the procedure set out therein. Bidders may go through the website of the service provider, https://www.bankeauctions.com for bid documents and details of the secured assets put up for auction/obtaining the bid form.
- Bids shall be submitted online only in the prescribed format with relevant details. For details please contact above persons of M/s C 1 India Private Limited on https://www.bankeauctions.com; Contact Person Mr. Balaji Mannur Mobile Nos. 91-7977701080 / 07291981124/ 25/ 26. Email ID: support@bankeactions.com; maharashtra@c1india.com.
- Earnest Money Deposit (EMD) shall be deposited through RTGS/NEFT/Fund Transfer to the credit of A/c No. 0011110000281, Mumbai District Central Co-Operative Bank Limited, Fort Branch, IFSC Code: MDCB0680001 before submitting bids.
- The intending bidders should also submit a copy of the bid form submitted 'online' along with the UTR no. of NEFT/RTGS remittance towards EMD in a sealed cover addressed to the Shri. S.B. Mhapuskar Authorized Officer, Mumbai District Central Co-Operative Bank Ltd., 207, Dr.D.N. Road, Fort, Mumbai 400 001 so as to reach the same on or before 13/11/2025 at 5:00PM. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale in the A/c of "M/s Greeneries Agro Retail Pvt. Ltd."
- On compliance with the above, the bidders shall be provided with the facility of online participation in the inter se auction bidding. Online bidding will take place at the website of https://www.bankeauctions.com

com and shall be subject to the terms and conditions mentioned herein as well as those given in the bid document. Further the sale shall be in accordance with the SARFAESI Act/Rules.

- No person other than the intending bidder themselves, or their duly authorized agent shall be allowed to participate in the E-Auction.
- The intending participants of the E-Auction may download copies of sale notice, terms and conditions of E-auction, help manual on operational part of E-Auction and process compliance form related to this e-auction from the above mentioned website of service provider i.e. https://www.bankeauctions.com For the purpose of participation in e-auction, the intending bidders must have an active e-mail ID and PAN Number.
- It is the sole responsibility of the bidder to obtain the computer terminal system with internet connection to enable him/her to participate in the bidding. Any issue with regard to connectivity during the course of the bidding online shall be the sole responsibility of the bidder and no claim in this regard shall be entertained by the Bank or the E-auction Service Provider.
- Bidders are required to comply with KYC norms and provide self-attested KYC documents online as well as offline. The genuinity of the KYC documents is the sole responsibility of the bidder.
- Offers that are not duly filled up or offers not accompanied by the EMD or offers received after the above date and time prescribed herein will not be considered / treated as valid offers, and accordingly shall be rejected.
- After expiry of the last date of submission of bids with EMD, Authorized officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids on and above the reserve price and paid the stipulated EMD with the Bank along with other factors like valid KYC etc.) to the service provider https://www.bankeauctions.com to enable them to allow only those bidders to participate in the online inter se bidding/auction proceedings at the date and time mentioned in E - Auction Sale notice.
- Auction will be scheduled for an initial period of 60 minutes followed by unlimited extension of 5 minutes each viz. the auction will run for 60 minutes first and in case there is a valid bid received within last 5 minutes, the auction will get extended for another 5 minutes. The process will continue until there are no valid bids during last 5 minutes.
- In no eventuality the property would be sold below the Reserve Price.
- The property shall be sold to highest bidder, subject to acceptance of the bid by the secured creditor.
- The successful applicant declared through the process of e-auction shall deposit 25% of the purchase amount (inclusive of EMD), immediately on closure of the E-auction sale proceedings through the mode of payment mentioned in Clause (4). The successful bidder is advised to note the business hours of the Bank to avoid technical issues/default.
- The balance amount of the purchase money shall be paid to the Authorized Officer of Mumbai District Central Co-Operative Bank Limited on or before 15th day from the date of E-Auction or such extended period as agreed upon in writing by the Authorized Officer. In case of any default of respective payment within the stipulated period, the sale will automatically stand revoked and the entire deposit made by the bidder together with the earnest money shall be forfeited without any notice and the property shall be resold. The defaulting bidder shall not have any recourse/claim against the Bank/Authorized Officer.
- The EMD of the unsuccessful bidders will be returned on the closure of the E-auction sale proceedings without interest.
- Since the sale price is more than Rs.50,00,000/- (Rupees Fifty Lakh Only), then the successful bidder shall deduct 1% of the sale price as TDS in the name of the owner of the property & remit it to Income Tax Department as per section 194 IA of Income Tax Act and only 99% of the sale price shall be remitted to the Bank. The sale certificate will be issued only on receipt of Form 26QB & Challan for having remitted the TDS. The successful bidder shall bear the stamp duties, charges including those of sale certificate, registration charges, all statutory dues payable to government, taxes and rates and outgoing, both existing and future relating to the properties.
- The sale certificate will be issued in the name of the successful bidder only and for the successful bid amount as sale consideration, after payment of the entire successful bid amount/closing bid amount and other charges if any.
- The defaulting purchaser/bidder shall forfeit all claims to the property or to any part of the sum for which it may be subsequently sold.
- The property is sold in "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS" in all respects and subject to statutory dues if any. The intending bidders should make discrete enquiry as regards any claim, charges/encumbrances on the properties, of any authority, besides the Bank's charges and should satisfy themselves about the title, extent, quality and quantity of the property before submitting their bid. For any discrepancy in the property the participating bidder is solely responsible for all future recourses from the date of submission of bid.
- No claim of whatsoever nature regarding the property put for sale, charges/encumbrances over the property or on any other matter etc will be entertained after submission of the bid/confirmation of sale.
- The Authorized Officer/Bank will not be responsible for any charge, lien, encumbrance, property tax dues, electricity dues etc or any other dues to the Government, local authority or anybody, in respect of the property under sale.
- Prospective bidders are advised to peruse the copies of title deed, if any available with the Secured Creditor and also carry out their own inquiries to satisfy themselves regarding title to the property, marketability, right, interest, encumbrances, dues if any, over the property. It is the sole responsibility of the prospective buyer and no claim against the bank will be entertained.
- The Authorized Officer has the absolute right and discretion to accept or reject any bid or adjourn/postpone/cancel the sale or add/delete/change any of the terms and conditions of this sale at any time without prior notice to the owner, bidder, public etc and without assigning any reason.
- The E-Auction sale is subject to the confirmation by the Secured Creditor/Bank. If the borrower/guarantor pays the amount due to the Bank in full before date of sale, no sale will be conducted. The successful bidder shall not have claim in this regard and cancellation of the sale/auction is at the discretion of the Bank/Authorized Officer.
- Mumbai District Central Co-Operative Bank Ltd has appointed M/s C1 India Private Limited as a service provider who will assist the undersigned in conducting the auction.
- Prospective bidders may avail online training on e-Auction from M/s C1 India Private Limited on https://www.bankeauctions.com; Contact Person Mr. Mr. Balaji Mannur - Mob. : 7977701080 / 07291981124/ 25/ 26 Email ID: support@bankeactions.com.
- The intending purchasers can inspect the property with prior appointment at his/her expenses on the time and date mentioned above. For inspection of the properties please contact the Authorized Officer Mr. Samir B. Mhapuskar.
- The particulars specified in the Description of property have been stated to the best of information of secured creditor and the secured creditor will not be responsible for any error, misstatement or omission.
- For further details contact the Authorized Officer clr@mumbaidistrictbank.com
- The submission of the bids shall deem that the intending bidders have taken all precautions and satisfied themselves with respect to the conditions of the secured assets and the terms and conditions of the auction. It shall not be open for the Intending Bidders to raise any issue after having submitted the bids and/or participated in the sale proceedings.

Date: 31-10-2025
 Place: Mumbai
 SD/-
 Authorized Officer

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